## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 206(ND)/2017 Appeal No. 37/2017

IN THE MATTER OF:

ISOFT Software Technologies Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION: UNDER SECTION 252(1)

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Mr. Manoj Kumar Garg & Mr. Achint Gupta,

**Advocates** 

For the Respondent(s):

Mr. Manish Raj, learned Company Prosecutor

## ORDER

Learned counsel for the petitioner states that rejoinder to the reply filed by the Registrar of Companies shall be filed within one week.

Let the rejoinder be filed within a week with a copy in advance to the other side.

List for further consideration 04.12.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

14.11.2017 Vineet